

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.106 OF 2024 (WZ)

(LETTER PETITION NO.35 OF 2024)

(Complaint dated 01.03.2024)

COMPLIANCE REPORT ON BEHALF OF MAHARASHTRA POLLUTION CONTROL BOARD AS PER ORDER DATED 06/05/2024 PASSED BY OF HON'BLE TRIBUNAL :-

I, Yogini Avinash Balankhe, Age 47 years, Occupation-Service, the I/c. Sub-Regional Officer of the Maharashtra Pollution Control Board at Chhatrapati Sambhajnagar having my office at Plot No A-4/1, Plot No A-4/1, MIDC Chikalthana, Chhatrapati Sambhajnagar is submitting this report on behalf of the Member Secretary, Maharashtra Pollution Control Board (MPCB) in compliance of the order dated 06.05.2024 passed by the Hon'ble Tribunal.

1. This Application has been filed with the prayers that the Respondent No 1 i.e M/s Radico N V Distilleries Pvt Ltd, Shendra MIDC is continuously releasing untreated chemical water from its premises in agriculture land of the complainant which has led to damage to his crops and farm which has reduced soil fertility.
2. It is submitted that the Board has granted consent to operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for 140 KPLD molasses base distillery unit and 60 KPLD grain base distillery unit subject to certain terms and conditions which is valid upto 31.08.2028. A copy of said consent to operate dated 2.12.2023 is enclosed and marked as an **Annexure I**.
3. It is submitted that the Board has received complaint from Shri Bhagwan Goje, At Kumbhephal, Sambhajnagar dated 4.3.2024 against M/s Radico NV Distilleries Pvt Ltd, Plot No 192-195 Shendra, MIDC, Chhatrapati Sambhajnagar. The Officials have visited the site in question along with the complainant on 19.03.2024 (Copy of said visit report attached) **Annexure II**. The observed noted during visit are as follows :-



- a) The Nalla near Highway (CHN -Jalna Road) was visited and observed that some water was flowing was very less due to that reason collection of the sample could not possible.
- b) After that sewage drainage system in front of nearby industries was checked and observed that meagre quantity of effluent accumulated with lot of leave. Plastic waste etc.
- c) After that lake near Wockhardt Company was visited & observed that, Water of lake was pinkish in colour. Water of the lake was flowing through nallah.
- d) The sample water from lake was collected for analysis also the sample from well water of the complainant was collected for analysis (the well is approximately 2 kms from the industry) **A copy of analysis report is enclosed and marked as an Annexure III.**
- e) During the visit it was observed that the nalla flowing towards village, Kumbhephal was found dry.

4 It is submitted that there was similar matter filed by Subhash Gadekar & Anr. Versus State of Maharashtra & Ors i.e Original Application No 12/2020(wz) before **this** Hon'ble Tribunal with the prayer that respondent Project Proponent namely M/s Ridico (NV) Distilleries Maharashtra Ltd. be directed to restore the property of the applicants which was damaged on account of the pollution and effluents emanating from the said distillery. It is further prayed that respondent be further directed to pay compensation, wherein **this** Hon'ble Tribunal constituted Joint Committee with a direction to submit the factual and action taken report and In compliance with the said order, the Joint Committee submitted its report. And after hearing all the parties Hon'ble Tribunal please to disposed Original Application no 12 of 2020 on 1/11/2022 **A copy of judgement and order dated 1.11.2022 is enclosed and marked as an Annexure IV**

5. It is submitted that in compliance of this Hon'ble Tribunal Order dated 6.5.2024, the officials have visited the industry on 4.7.2024 and reported as follows: -

- i) The industry was found in operation and presently engaged in Rectified spirit - 3801 MT/month, Grain spirit - 1077 KL/ Month, Ethanol-352.04 KL / Month, CO2-1205 MT/Month, power generation -3 MW, UIMFL Bottling plant, - 160000, cases /Month, country liquor based on grain spirit - 0 lakh cases / Month cattle feed -92 MT/Month.
- ii) The industry has provided MEE followed by the Bio Composting for treatment of spent of wash. The capacity of MEE is 50 M3/hr and a total 16 acres for bio composting (10- acre open bio composting and 6 acre covered composting. The composting method is windrows composting. The Compost yard is found covered with plastic tarpaulin due to the rainy season & Poly shed provided at various places at composting area. Presently 2 lagoons were filled with 10-20% of spent wash.

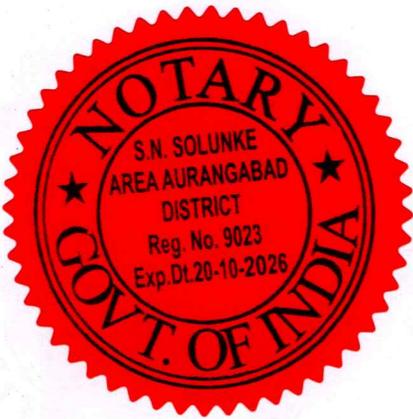




- iii) The industry has installed PCTP (Process condensate treatment plant) having capacity 500 CMD for treatment effluent generation from cooling tower blow down reservation water from DM Plant & Softener, filter back wash water. The treated PCTP water is used for gardening / plantation / processing in cooling tower.
- iv) The industry has provided stack attached to the 30 TPH boiler having height of 50 meter by using fuel as bagasse/ biogases with Electrostatic Precipitator (ESP) as an APC system, also installed online monitoring system to the which is connected to the server.
- v) During the visit, no wastewater discharge was observed outside the factory premises. A copy of said visit report/present status report dated 4.7.2024 is enclosed and marked as an **Annexure V**.

6. It is submitted that the Respondent No 1 has complied with the consent conditions as follows: -

- i) **For treatment of spent wash** -Bio- digester (Capacity 1050 CMD) followed by 7stage multi evaporator system (MEE) of capacity 1200 m3/day followed by bio composting.
- ii) MEE is commissioned in Aug 2013.
- iii) **For condensate:** - PCTP (Process Condensate treatment plant) of capacity 500 CMD.
- iv) **For Domestic effluent:** - A septic tank followed by soak pit, overflow of effluent is taken to PCTP (Process Condensate treatment plant) of capacity 500 CMD.
- v) This PCTP is fore treatment of effluent generated from cooling tower, boiler blowdown reaeration water from DM plant, Sofner & filter back wash.
- vi) The treated effluent from PCTP is used form gardening /plantation and process in cooling tower.
- vii) **Boiler 30 (TPH)** - The unit has provided stack attached having height of 50 meter with ESP (Electrostatic precipitator) as an APC system by using fuel as bagasse/Biogas.
- viii) Industry have installed online monitoring system, which is connected to CPCB, MPCB Server.
- ix) For DG Set capacity of 1000 and 1000 and 750) KVA- with acoustic enclosure and provided stack height as per consent condition.
- x) Industry has provided 2 no of HDPE lining pucca Lagoons (Impervious)and filled with 10-20% spent wash visit report/present status report dated 04/07/2024 is enclosed and marked as an **Annexure V**.



Paul
IDENTIFIED BY
 Shri / Smt. *Patheer sir*
 R/o. *Chhatrapati nagar*

NOTED & REGISTERED
 AT Sr. No. *5377/24*
 THIS DOCUMENT CONTAINS *0103* PAGE

Yogini

(Yogini Avinash Balankhe)
 I/c. Sub Regional Officer
 Chatrapati Sambhajnagar

AFFIDAVIT

Solemnly affirmed before me

by Shri / Smt. *Yogini Avinash Balankhe*

R/o. *CPCB, Chatrapati Sambhajnagar*

Tq. *Adw. Talalke*

Who identified by *Patheer sir*
Whom He/ She is personally Known.

to He sende

19 JUL 2024

BEFORE ME

S.N. Solunke

S.N. SOLUNKE
 B.Com., LL.M., G.D.C.&A.
 Advocate Notary Govt. of India
 AREA-AURANGABAD DISTRICT
 R: (M) 9822530054
 Reg. No. 9023

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)
 No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000174516/CR/2312000252

Date: 02/12/2023

To,
 M/s. Radico NV Distilleries Maharashtra Ltd.,
 D-192 to D-195, Shendra MIDC,
 Aurangabad. Maharashtra



Sub: Renewal of consent to operate for 140 KLPD molasses base distillery unit and 60 KLPD grain base distillery unit.

- Ref:**
- Existing consent granted by Board vide No. Format 1.0/CAC/UAN NO. MPCB-CONSENT-0000067583/co-2003000692, dtd.. 12.03.2020
 - Environmental Clearance issued vide no. J-11011/137/2014-IA-II(I), dtd. 25.06.2015.
 - Minutes of CAC Meeting dtd. 06.11.2023.

Your application No.MPCB-CONSENT-0000174516 Dated 23.06.2023

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/08/2028**
- The capital investment of the project is Rs.446.482 Crs. (As per C.A Certificate submitted by industry CI of existing unit is 307.8992 Cr.)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit (RS) OR Extra Neutral Alcohol (ENA)	4200	KL/M
2	Grain Spirit	1800	KL/M
3	Ethanol (from RS only)	1800	KL/M
4	Carbon Di-oxide (CO2) Bottling Plant	2460	MT/M
5	IMFL	174990	Cases/M

Sr No	Product	Maximum Quantity	UOM
6	Country Liquor based on grain spirit	300000	Cases/M
7	Co-Generation Power Plant	3	MW
8	Cattle Feed	100	MT/Day

Note: Distillery Capacity shall not exceed Molasses base 140 KLPD & Grain Based 60 KLPD.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1181	As per Schedule-I	Bio-methanation followed by MEE and Bio-composting
		280	As per Schedule-I	Bio-methanation followed by MEE and Bio-composting
2.	Domestic effluent	9	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (30 TPH)	1	As per Schedule -II
2	S-2	DG SET-1- 1000 KVA	1	As per Schedule -II
3	S-3	DG SET-2- 1000 KVA	1	As per Schedule -II
4	S-4	DG SET-3- 750 KVA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast Sludge	676	MT/A	Bio-Composting	Use as manure
2	Boiler Ash	120	MT/A	Sale to Authorized Brick Manufacturer / Use in Manure	Sale to Authorized Brick Manufacturer / Use in Manure

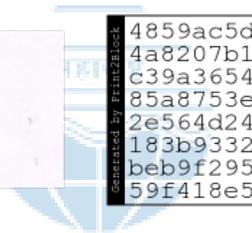
7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	1000	Ltr/A	Sale to MPCB authorized re-processor / recycler / CHWTSDF	Sale to MPCB authorized re-processor / recycler / CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 06.11.2023
11. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. J-11011/137/2014-IA-II (I) dtd. 25.06.2015.
12. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
13. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
14. This consent shall be consider cancelled if industry violates the various environmental laws, rules and regulations.
15. Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto and consent shall treat as cancelled if industry violates the same.
16. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP / pollution control systems as preventive measures.
17. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.



Avinash
27.



Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2023-12-02 19:49:02 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	4464820.00	MPCB-DR-19879	26/06/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Aurangabad I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. Conditions for Trade effluent:

A]

- I. You have provided comprehensive treatment i.e Effluent treatment plant with the design capacity of 1200 CMD for trade effluent 1181 CMD including Bio-Digester followed by MEE for volume reduction followed by Bio-composting on 16 acers land for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- II. The effluent generated from grain base distillery is 280 CMD Thin Slop & same has treated into evaporator and concentrated thick syrup from evaporator has sale as a cattle feed.
- III. The decantation system followed by MEE to produce DWGS, PCTP to achieve ZLD.

B] Industry shall provide CPU for recycle/reuse of treated effluent.

- C] i. The applicant shall operate ETP to treat the effluent so as to achieve the following standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No.	Parameter	Standards prescribed by the Board
		Limiting concentration in mg/l except pH
1.	pH.	6.5-8.5.
2.	Colour and Odour.	Absent.
3.	Oil and Grease.	10.
4.	BOD 27°C 3 days.	100 (disposal for on-land irrigation).
5.	Sulphate.	1000.
6.	SS.	100.
7.	COD.	250.
8.	Chloride.	600.
9.	Total dissolved solids.	2100.

- ii. In no any case industrial effluent shall find its way outside the factory premises directly/indirectly except for disposal on-land for gardening/irrigation as per bilateral agreement with farmers.
- iii. Industry shall take an approval to adopt any alternative technology equivalent to concentration and incineration such as spray dryer with boiler, rotary dryer with aux fuel & boiler gasification, etc. for achieving ZLD.

D] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. 1 You shall provide sewage treatment plant for the treatment of 9 CMD sewage generation due to expansion and provide including disinfection facility.
2. Industry shall send sewage / overflow of septic tank and soak pit into the aeration tank of ETP for further treatment.

- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

3. The industry shall have bilateral agreement with farmers on whose land the treated effluent is used for irrigation purposes and copy of the agreements with validity shall be submitted to the Regional/Sub-Regional office of the board.

4. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.

- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.

- iii. Composted material shall meet the following specifications—

Moisture	30 to 35%
C/N	Below 17
Nitrogen	1.5 to 2%
Phosphorous	1.5 to 2%
Potassium	3 to 4%

- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
 - vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
 - viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
 - ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
 - x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
5. The operation of distillery should be restricted to 330 days in a year.
6. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	2108.00
2.	Domestic purpose	12.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1248.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

7. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
S-1	Boiler (30 TPH)	ESP	50	Baggase+biogas (54000 m3/Day)	100 MT/Day	0.20	400.00
S-2	DG SET-1 - 1000 KVA	NA	7	HSD	40 Lit/Day	1.00	0.80
S-3	DG SET-2 - 1000 KVA	NA	7	HSD	40 Lit/Day	1.00	0.80
S-4	DG SET-3 - 750 KVA	NA	7	HSD	20 Lit/Day	1.00	0.40

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	50 mg/Nm ³
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25 Lacs	15 days/extended	Towards Compliance of consent conditions and Operation & maintenance of pollution control system & to achieve consented prescribed standards	31.08.2028	28.02.2029

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

SUB REGIONAL OFFICE

Phone Fax.: - 0240-2993004

mail: sroaurangabad1@mpcb.gov.in

Website At: http://mpcb.gov.in



"Your Service is our Duty" Aurangabad - 431210.

Paryavaran Bhavan, Plot No. A-4/1,
MIDC Chikalthana, Behind Dainik
Lokpatra, Near Seth Nandlal Dhoot
Hospital, Jalna Road,
Aurangabad - 431210.

स्वच्छ पाहणी अहवाल

तक्रार :- रॅडीको एन. सी. डिस्ट्रिब्यूशन प्रा. लि. शेज्रा एम आय डी सी
कंपनीचे रसायनयुक्त व प्रदूषणयुक्त वाहणारे पाणी...

तक्रारदार :- श्री भगवान गोजे, कुंभेफळ

तक्रारदिनांक :- 04/03/2024

पाहणी दिनांक :- 19/03/2024

पाहणी दरम्यानचे मुद्दे :- सदर तक्रारीच्या अनुषंगाने तक्रारदार
श्री भगवान गोजे यांच्या सोबत स्वच्छ पाहणी केली.
सर्वप्रथम MIDC व मुख्य महासभागृहातच्या नाला निरीक्षण
केले असता नाल्यामध्ये सांडपाणी वाहत असलेले आढळले
याच्या flow कमी असल्यामुळे पाणी नमुना घेतला नाही.
त्यानंतर मॅ रॅडीको या कंपनीतून काढव पडत असलेला
नाला तपासला असता या नाल्यामध्ये देखील सांडपाणी
अत्यल्प प्रमाणात आढळले तसेच नाल्यामध्ये धनकचरा
साचलेला आढळून आला.
त्यानंतर MIDC Wokchard च्या परिवेशातील तळावारी
पाहणी केली. सदर तळावारी पाणी फिकट गुळाळी रंगाचे
असल्याचे आढळले. व हे पाणी एका नाल्यावाटे वाहत
असल्याचे आढळले. या तळावारी पाणी नमुने संकलित केले
त्यानंतर कुंभेफळ गावातील तक्रारदारांचे शेत गट क्र 99 - दिउ
एकर शेत जमीनची पाहणी केली. सदर शेतीमध्ये एक
विहीर आहे याचे पाणी शेतीसाठी वापरले जाते. सदर
शेतीमध्ये गट, मका, भाजीपाला लावलेला आढळला.
सदर विहीरीचे पाणी नमुना संकलित केला गेला.
सदर शेतीमध्ये कुंभेफळ गावातील नाला कोरडा असल्याचे
आढळून आला.

(श्री भगवान गोजे)

पुर्वनि
शे. अ.

Phone : 0240-2993004 Fax : - Email : soaurangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/Environment/24-25/04/1
 Date: 10/04/2024 03:49 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Lake beside of wockhardt plant at Shendra MIDC, Ch. Sambhajinagar.

Sample Details	
Field Sample ID :	BR-0066489
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/23-24/86
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Aurangabad I(Dr. Yogini. A Balankhe) (SRO-Aurangabad I)
Seal No. :	179
Type of Industry / Location details :	
Sample Collected On :	Mar 19 2024 11:30:00:000AM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	8.0		
2	Total Dissolved Solids(TDS)	3480.0	mg/l	
3	Total Fixed Solids (TFS)	3132.0	mg/l	
4	Suspended Solids (SS)	110.0	mg/l	
5	Turbidity	ND	NTU	
6	Total Alkalinity	420.0	mg/l	
7	Ammonical Nitrogen	12.80	mg/l	
8	Biochemical Oxygen Demand (BOD)	250.0	mg/l	
9	Chloride	1599.50	mg/l	
10	Chemical Oxygen Demand (COD)	716.0	mg/l	
11	Detergent	BDL	mg/l	
12	Dissolved Oxygen	NIL	mg/l	
13	Fluoride	BDL	mg/l	
14	Hardness (calcium)	400.00	mg/l	
15	Hardness (total)	1040.00	mg/l	
16	Nitrate Nitrogen	1.67	mg/l	
17	Phosphate (total)	12.30	mg/l	
18	Sulphate	317.10	mg/l	
19	Total Kjeldahl Nitrogen (TKN)	32.48	mg/l	
20	Hardness (Magnesium)	640.00	mg/l	

Rim

	Parameter	Result	Unit	Method of analysis
	Potassium	87.95	mg/l	
2	Sodium (Na)	360.90	mg/l	
23	Total Coliform (MPN technique)	50.0	MPN/100ml	

Report Type: final

Report generated on: 08/04/2024 10:40 AM

Complied by: Dr Mahesh Rakh

Approved by: Dr Mahesh Rakh

Reviewed on Date: 10/04/2024 03:49 PM

Reviewed by: Shantilal Nagare

Shantilal Nagare
Senior Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

* Electronic report does not require signature

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

*** End of the Report ***

Phone : 0240-2993004 Fax : - Email : soaurangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 010
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Report Outward No.: MPCB/RL-Aurangabad/Environment/24-25/04/2
 Date: 10/04/2024 03:50 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Well water sample in the farm of shri. Bhagwan Goje, Gut No. 51, Village Kumbephal, Dist. Ch. Sambhajinagar.

Sample Details	
Field Sample ID :	BR-0066490
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/23-24/87
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Aurangabad I(Dr. Yogini. A Balankhe) (SRO-Aurangabad I)
Seal No. :	179
Type of Industry / Location details :	
Sample Collected On :	Mar 19 2024 01:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.7		
2	Total Dissolved Solids(TDS)	1432.0	mg/l	
3	Total Fixed Solids (TFS)	1289.0	mg/l	
4	Suspended Solids (SS)	20.0	mg/l	
5	Turbidity	0.16	NTU	
6	Total Alkalinity	220.0	mg/l	
7	Ammonical Nitrogen	0.44	mg/l	
8	Biochemical Oxygen Demand (BOD)	8.0	mg/l	
9	Chloride	239.93	mg/l	
10	Chemical Oxygen Demand (COD)	40.0	mg/l	
11	Detergent	BDL	mg/l	
12	Dissolved Oxygen	5.8	mg/l	
13	Fluoride	BDL	mg/l	
14	Hardness (calcium)	480.00	mg/l	
15	Hardness (total)	800.00	mg/l	
16	Nitrate Nitrogen	15.90	mg/l	
17	Phosphate (total)	0.81	mg/l	
18	Sulphate	115.90	mg/l	
19	Total Kjeldahl Nitrogen (TKN)	2.24	mg/l	
20	Hardness (Magnesium)	320.00	mg/l	

Wey

	Parameter	Result	Unit	Method of analysis
	Potassium	1.00	mg/l	
2	Sodium (Na)	70.74	mg/l	
23	Total Coliform (MPN technique)	25.0	MPN/100ml	

Report Type: final

Report generated on: 08/04/2024 10:41 AM

Complied by: Dr Mahesh Rakh

Approved by: Dr Mahesh Rakh

Reviewed on Date: 10/04/2024 03:50 PM

Reviewed by: Shantilal Nagare

Shantilal Nagare
Senior Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

* Electronic report does not require signature

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

*** End of the Report ***

Item No.2

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

ORIGINAL APPLICATION NO.12 OF 2020 (WZ)

Subhash Gadekar & Anr.

....Applicants

Versus

State of Maharashtra & Ors.

....Respondent(s)

Date of hearing: 01.11.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicants : Mr. Harpreet Singh, Advocate

Respondents : Mr. Aniruddha Kulkarni, Advocate for R-1
Mr. Vilas Jadhav, Advocate for R-2 and R-3
Mr. R.B. Mahabal, Advocate along with
Mr. Prabhakar K. Joshi, Advocate for R-5

ORDER

1. This application has been filed with the prayer that respondent No.5/Project Proponent namely M/s Ridico (NV) Distilleries Maharashtra Ltd. be directed to restore the property of the applicants which was damaged on account of the pollution and effluents emanating from the said distillery. It is further prayed that respondent No.5 be further directed to pay compensation to the tune of `0' to the applicants.

2. During the hearing of arguments of the learned counsel for the applicants, he tried to draw our attention to the documents which he has filed alongwith additional affidavit dated 20.12.2021 wherein some documents have been annexed in order to establish the loss caused to the crops of the applicants. However, we find that no prayer has been made with respect to the compensation to be awarded for loss caused to their crops because the same was required to be filed in Form-II after

having paid the required court fees. The learned counsel for the applicants submits that he wants to move an amendment application, seeking compensation for loss to the crops of the applicants, which was objected to by the learned counsel for respondent No.5/Project Proponent on the ground that same would be time-barred because cause of action has arisen on 16.09.2016, as has been stated in the application and five years' period has completed from that date and thus the period of limitation would lapse on 15.09.2021. Thereafter, the learned counsel for the applicants chose not to move an application for amendment in respect of seeking compensation for loss to the crops and argued the Original Application in its present form in respect of relief stated above.

3. We have noticed that the affidavit filed by the Regional Public Health Laboratory, Aurangabad is shown to have been filed by respondent No.5, though in the array of the parties, the said respondent is shown as respondent No.6. Therefore, this affidavit of Regional Public Health Laboratory, Aurangabad would be read as that of respondent No.6 and not of respondent No.5. From the side of Project Proponent/M/s Radico (NV) Distilleries Maharashtra Ltd., Aurangabad, affidavit dated 31.10.2020 has been filed as that of respondent No.6 though in the array of the parties, M/s Radico (NV) Distilleries Maharashtra Ltd., Aurangabad is shown as respondent No.5. Therefore, all the affidavits of M/s Radico (NV) Distilleries Maharashtra Ltd., Aurangabad shall be read as that of respondent No.5 instead of respondent No.6.

4. According to the pleadings, respondent No.5/Project Proponent M/s Radico (NV) Distilleries Maharashtra Ltd is the owner and in possession of land Gat No.310, situated at Adgaon (Khurd), Taluka and District Aurangabad whereon they are carrying out agricultural business for their livelihood. Respondent No.5 is in the business of distillery and dumping its wastage at Mauje Takali, Taluka Aurangabad (in Gat No.12)

at a distance of approximately 600 meters from the field of the applicants. There is a water well situated in the agricultural field of the applicants, water of which is being utilized for agricultural and drinking purposes. Respondent No.5 is not having its own Effluent Treatment Plant (ETP) and whatever industrial waste and effluent is generated is stored in the premises which, through percolation, leads the earth causing pollution in and around the plant and particularly, in the well belonging to the applicants wherein the oil and other elements can be noticed on the surface of the water, because of which the land of the applicants is getting barren. They have suffered loss of Rs.12,00,000/- to Rs.15,00,000/- in the year 2016-2017 due to the said pollution. A written complaint was given to respondent No.3 – MPCB and a copy of the same was endorsed to the Collector, Aurangabad regarding this pollution, but no action was taken. Respondent No.3 – MPCB, on 29.11.2017, collected the water sample from the water well of the applicants for the purpose of analysis and on 09.02.2018, a report was generated, particularly on the aspect of contents of oil and grease, but no specific result has been given and the water was found to be containing dissolved solids more than the desirable limits. Therefore, the present Original Application has been moved with the above prayers.

5. This matter was first heard on 19.08.2020 and on the very first date, a Joint Committee was constituted with a direction to submit the factual and action taken report and notices were also directed to be issued to the respondents. In compliance with the said order, the Joint Committee submitted its report, which is annexed in the paper-book at pages 138 to 141. The relevant portion of the said report is quoted hereinbelow:-

“At first the Committee members visited to the Bio compost Plant owned by MIs. Radico NV Distilleries Maharashtra Ltd. at Gat No.

12, Takli Mali, Tal. & Dist. Aurangabad and during the joint inspection I visit following observations were made:-

1) Bio composting Yard premises: _

1. The MPC Board issued valid consent for the Bio composting activity vide letter No.- BO/CAC/Celi/UAN NO.-000001779/R/CAC-1912000185-A dated 16.09.2019 for products of Bio-Compost -9500 MT/Annum, which is valid for the period up to 31.08.2023.

2. The total area of the project site is 21 acres.

3. Within the premises the industry has installed 02 nos. of poly sheds (3 acres each) having covered, HOPE lining (250 micron) and brick-on edge.

4. During the visit, the Bio-composting activity found in operation and the said bio composting activity is carried out by using press mud, spent wash, yeast sludge, ageto bacteria, cow dung, mehndi, chana atta as a raw material.

5. The industry has provided two numbers of leachate collection tank (RCC) having capacity 10 KL and same is reuse in the bio composting activity for spraying purpose.

6. The industry has installed 1 nos. of RCC tank with HOPE (500 micron) having capacity 1000 cubic meter for storage of spent wash.

7. The industry has provided 4 nos. of piezo metric hole (testing well) around the compost site for ground water monitoring.

8. The industry has provided 05-acre open land with Brick on edge & HOPE lining (250 micron) for storage of raw press mud & ready compost materials.

9. The industry has provided 02 nos. of pond with HOPE lining having capacity 20000 cubic meter and 15000 cubic meter for storage of surface run off from raw material storage area.

10. The industry has provided 01 no. of rainwater collection pond having capacity of 1500 cubic meter with HOPE lining (500 micron).

11. The industry has carried out the tree plantation around the periphery of the unit.

12. During the visit JVS water sampling is carried out at 04 nos of piezo metric hole (testing well) and 01 nos dug well in the unit premises.

2) Joint inspection within the premises of Shri Subhash Gadekar, Petitioner (Farmer)& others at Gat No. 310, 309,308,300 & 296,Adgaon (Khurd),Tal. & Dist. Aurangabad:

-

1. During the joint inspection along with Committee members and shri. Subhash Gadekar (Applicant) within the premises of his farm,

the crop of sugar cane, cotton, sweet Lemon, lemon, ginger & cabbage etc. are observed.

2. During the visit, shri Subhash Gadekar (Applicant) has informed to the committee that, in summer season unpleasant smell felt I noticed at their farm and nearby area and also the colour of well water changes due to the percolation of said composting activity.

3. The site of the farm i.e. location no. 1 to 5 is located at upstream of the bio composting site.

4. At the time of visit following well water sample are collected in the presence of committee, industry representative and Petitioner:

Sr. No.	Name of Petitioner	Name of Gut No.	Physical Appearance
1.	Well Water sample at Shri Subhash Gadekar Farm	Gat No.310, Adgaon Khurd, Tal & Dist. Aurangabad	Clear

5. At the time of visit following well water samples are collected in the presence of Committee, Industry representative and farmer:-

Sr. No.	Name of Petitioner	Name of Gut No.	Physical Appearance
1.	Well Water sample at Shri Subhash Gadekar Farm	Gat No.310, Adgaon Khurd, Tal & Dist. Aurangabad	Clear
2.	Well water sample at Shri Ankush Gadekar Farm	Gat No.309, Adgaon Khurd, Tal. & Dist. Aurangabad	Clear
3.	Well water sample at Shri Maruti S. Gadekar Farm	Gat No. 309, Adgaon Khurd, Tal. & Dist. Aurangabad	Clear
4.	Well water sample at Shri Ravindra Gadekar Farm	Gat No.308, Adgaon Khurd, Tal. & Dist. Aurangabad	Clear
5.	Well water sample at Shri Sukhdev R. Gadekar Farm	Gat No.296, Adgaon Khurd, Tal. & Dist. Aurangabad	Clear
6.	Well water sample at Shri Dnyandev Ramrao Taro Farm	Gat No.300, Adgaon Khurd, Tal. & Dist. Aurangabad	Slightly Brownish

3) Following instruction were given by the Hon'ble Collector, Aurangabad during the visit to Respondent industry:

A. Short Term Action plan: -

- i. *The industry should provide RCC platform for composting area with proper leak proof by lining.*
- ii. *The industry should provide dig trench (cut off trench) with black cotton soil & plastic sheet around the boundary of composting site to avoid the percolation/lateral capillary movement of liquid.*
- iii. *The industry should provide display board at piezo metric hole and to monitored ground water/ piezo metric hole and report shall be submitted to Board office regularly.*
- iv. *The industry should strictly comply with the conditions stipulated in Consent to Operate and Environmental Clearance, directions issued by Hon'ble NGT and CPCB / MPCB from time to time.*
- v. *The industry should immediately take measure to remove the issues relate wth odour/ flies within and surrounding the compost plant.*
- vi. *The industry should regularly monitor the poly sheds, brick-on edge area and HOPE lining area and immediately to be replace if found damaged.*
- vii. *The industry should maintain record regarding daily receipt of spent wash, compost dispose each day.*

B. Long term action plan :-

- i. *The industry should adopt Incineration Technology to the Zero Liquid generation of spent wash.*

The industry shall submit the time bound programme for implementation of above work & submit the progress report in the Board.”

6. From the side of respondent No.6 – Regional Public Health Laboratory while denying the allegations, it is submitted that no samples were ever collected. So far as the reports are concerned, the samples were collected by the Medical Officer, Primary Health Centre, Pimpiraja, Tal. and District Aurangabad and those were forwarded to the answering respondent. In due course, the answering respondent analysed the said

samples and prepared its report on 22.03.2018, which clearly shows that the analytical results of the said samples for drinking purposes are normal and each and every parameter is within the permissible limit. As regards the Total Dissolved Solids (TDS), there is small typographical error in the last column as instead of “2000”, it was inadvertently mentioned as “200”.

7. The stand taken by respondent No.5/Project Proponent is that the present application is hopelessly time-barred. The answering respondent has obtained the Consent to Operate the plant which is 19 kms. away from the applicants’ fields and that the allegations about storage of wastage at the site are incorrect. The answering respondent has not generated any effluent. It is running distillery unit at Shendra MIDC Area, Aurangabad wherein ETP as per the norms prescribed by the MPCB has been installed and is being effectively run. The answering respondent has spent more than Rs.100 Crores in installing the ETP plant, which is concentrated in multiple effect evaporation plant. There are number of decanters, digesters, clarification system and multiple effect evaporation plant covered with composting yard at factory site. The activities of the answering respondent are not having any role of oil, so no question arises of percolation of oily items in the well. In the area which is being said to be affected by pollution, there are number of wells being used generally by people for agricultural purposes and for cattle, etc. The cognizance of the complaint was taken by the MPCB and they visited this spot, but no adverse report is communicated to the answering respondent. The MPCB has already monitored the activities of the answering respondent and was fully satisfied.

8. The respondent No. 5/Project Proponent has also submitted in affidavit dated 24.09.2021 that for implementing the long term action plan, they have sought two years’ time to implement the same. The

details have also been given for having complied with all the short term plan. The answering respondent has further submitted in affidavit dated 15.12.2021 that their inspection team meticulously inspected the plant. They have not received any complaint other than the present one from any person living in the surrounding area. The Central Pollution Control Board (CPCB) issued guidelines on 23.04.2015. Point No.2 of the guidelines mentioned Bio-composting as one of the approved technologies. Conditions for use of this technology and the compliances thereof by the answering respondent were as follows:-

“(a) Obtaining valid registration/certification for the production quality organic manure. We have already registered to produce organic manure;

(b) As per effluent reduction norms we should install MEE before 2016, whereas we had installed MEE in the year 2013. We should reduce the volume by 60% as per CPCB conditions whereas we are reducing upto 82%. With the use of B Heavy molasses, we can reduce the effluent by 83.4%.

(c) Another condition is that during the rainy season, the unit should conduct the Bio-composting activity under covered premises. We have sufficient Poly Sheds with us so that we can conduct composting activities.”

The technology which has been adopted by the answering respondent has also been indicated in para No.12 of the said affidavit as follows :-

(i) We have installed Fed-Batch technology at our Fermentation section to achieve 10.5 – 12.5% of Alcohol in fermenters.

(ii) We have installed re-bollers in our Distillation plant to ensure effluent is generated @ eight it is per BL of Alcohol produced in case of “C” Heavy molasses.

(iii) We have installed decanters in our plant to separate yeast sludge fro the effluent which is about 2% of the total spent wash generation, this leads to the proper, effective and maximum generation of gas in Biogas Digesters.

(iv) We have maintained thermophilic conditions in the digesters to achieve maximum efficiency.

(v) We have installed full proof of TSS reduction system which leads to maintaining of quality of effluent in seven Stage Multiple Effect Evaporator to achieve maximum reduction of volume and achieve minimum final produce quantity. We have reduced volume by 82%.

(vi) First time in India, we had adopted composting under Poly Shed. We have used composting facility during the rainy season also. This is one of the approved methods of effluent treatment CPCB/MPCB to achieve Zero Liquid Discharge (ZLD).

(vii) From the last two years, our company/plant has started using "B" Heavy Molasses for making Ethanol. We have reduced about 25% of effluent generation by using this "B" Heavy Molasses. Thus, we are ensuring that our Effluent Treatment system is sufficient to treat even additional effluent than generated by our system/plant. In future, we are planning to use more "B" Heavy Molasses to produce more Ethanol and sell it to Oil Marketing Companies (OMC). The intention is to reduce effluent generation at the source and produce more Ethanol. The production of Alcohol/Ethanol and generation of effluent is less than the conditions stipulated in the consent given by MPCB/CPCB."

9. It is further submitted that the direction has been given for installation of an online camera or CCTVs at their Takli site/yard and connect it to the server of the CPCB/MPCB, for which steps have been initiated by them. The learned counsel for the answering respondent has apprised us during argument that the same has now been completed as well.

10. The latest stand of respondent No.3 – MPCB is put forth by it in its affidavit dated 25.11.2021. The relevant part thereof is reproduced hereunder:-

- "a) Industry has provided RCC platform (3 acres/covered yard) for bio-composting area with proper leak proof by lining to avoid the ground water percolation. (Photograph attached).*
- b) Industry has provided dig trench with black cotton soil and plastic sheet around the boundary of composting site to avoid the percolation/lateral capillary movement of the liquid towards complainant's area. (Photograph attached)*

- c) *The Industry has provided display board at four' Piezometric wells. (Photograph attached)*
- d) *The industry has taken the measures to remove / to solve the issue of odour by spraying particular chemical (Glue Trap.Bromodialon 0.005% cake,Bromodialon 0.005% powder.Fifronil 0.03%) also, by putting sugar beds at different points ofcomposting site. (Photograph attached)*
- e) *The industry has regularly monitored the polished and.brick on edge area and. HDPElining area by checking the 'trenches around the compost area for any leakages /leachate found or not. (Analysisreports attached)*
- f) *The industry has maintained the record of daily spent wash generation and its disposal. (Copy attached)”*

11. No other respondent has filed any reply despite sufficient service.

12. We have heard the arguments of the learned counsel for the applicants and the respondents mentioned above and perused the record. We find that it is absolutely clear from the affidavit of respondent No.3 – MPCB that the steps, which were directed to be taken for long term action plan as well as short term action plan, have already been taken by respondent No.5/Project Proponent as the Project Proponent has provided RCC platform for bio-composting area with proper leak proof bylining to avoid the ground water percolation as well as the other directions which have been stated in the affidavit of respondent No.3 – MPCB in clauses (a) to (f) of paragraph No.1 and the reply in para 4 clearly indicates that the Project Proponent has installed equipment like 7 stage Multiple Effect Evaporator (MEE) to reduce the volume of effluent (spent wash) and they have achieved reduction upto 82% as against the norms of 60%, which is much higher. The progress made by the Project Proponent is quite satisfactory. The grievances which have been raised by the learned counsel for the applicants in the application appear to have been redressed and therefore, we find that this Original Application

deserves to be disposed of as no further direction needs to be issued by us.

13. The Original Application stands disposed of. No costs.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

November 0, 2022
Original Application No.12 of 2020
NPJ

SUB REGIONAL OFFICE

Phone / Fax.: - 0240-2993004

E-mail- sroaurangabad1@mpcb.gov.in

Visit At: <http://mpcb.gov.in>



"Your Service is our Duty"

Paryavaran Bhavan, Plot No. A-4/1,
MIDC Chikalthana, Behind Dainik
Lokpatra, Near Seth Nandlal Dhoot
Hospital, Jalna Road,
Chhatrapati Sambhajanagar - 431210.

Visit Report

Name of Industry & Address: M/s. Radico (NV) Distilleries Mah. Ltd.,
Plot no. D-192 to 195 MIDC Shendra
Dist: Chh. Sambhaji Nagar (Aurangabad)

Date of Visit : 04/07/2024

Consent Status : - 174516/CR/23/2000252 Dt: 02/12/2023
Validity - 31/08/2028

Contact Details : Mob. No. - 8805030003
E-Mail - kpoora@radiconv.co.in

Name of Industry Representative: - Mr. Ashish Kapoor, VP.

Observation: - visited the industry as per instructions in e-mail dated 03/07/2024 w.r.to. order passed by Hon'ble NGT, WZB, Pune in O.A. no. 106/2024 WZ (Earlier LP no. 35/2024).

During visit following observations were as follows.

- The industry found in operation & presently engaged in 1. Rectified spirit - 3801 MT/M, Grain spirit - 1077 KL/M, 3. Ethanol - 352.04 KL/M, 4. CO₂ - 1205 MT/M, 5. Power generation - 3 MW, 6. Bottling - 160000 cases/M, 7. Country liquor - 0 lakh/M, & 8. cattle feed - 92 MT/M.
- The industry have provided MEE followed by the bio composting for treatment of spent wash. The capacity of MEE is 50 M³/hr.
- The industry have provided 16 acres of composting yard area as per guidelines. out of which 10 acre is on open bio composting & 6 acres area is in covered composting area. The composting method is windrows composting. The covered compost yard is covered with tarpaulin sheet during rainy season.

- Poly sheds also provided at various places at composting area.
- Presently composting is in operation in the covered shed due to rainy season.
- Presently 2 lagoons are filled with 10-20% of spent wash.
- The industry have also provided PCTP i.e. process condensate treatment plant of 500 CMD capacity. This PCTP is for treatment of effluent generated from cooling tower, boiler blowdown, regeneration water from DM plant & softener, & filter back wash.
- The treated effluent from PCTP is used for gardening / plantation / process in cooling tower.
- The industry have provided stack of 50 mtr. height to 30 TPH boiler, which is bagasse/biogas fired boiler.
- The industry have provided Electrostatic precipitator to boiler as APES.
- The industry have installed online monitoring system which is connected to CPCB, MPCB server.
- During visit pollution control system found in working condition. There is no any effluent observed discharging outside factory premise.

D. Yogini
 (D. Yogini Balankhe)
 FO, MPCB.

Deepak
 (Deepak Bansod)
 SRO, MPCB. CS.N.